COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 185 OF 2017 & IA NO. 1114 OF 2017

Dated: 18th December, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

NLC India Limited Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran

Ms. Ranjitha Ramachandran

Ms. Poorva Saigal Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Aditya Singh for R-2

Mr. S. Vallinayagam for R-2

Mr. Rakesh K. Sharma for R-11 & 12

<u>ORDER</u>

IA NO. 1114 OF 2017

(Appl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned. Application is disposed of.

APPEAL NO. 185 OF 2017

Learned counsel for respondent Nos. 11 & 12 undertakes to file vakalatnama and seeks two weeks more time to file reply. He may take steps to file the same on or before 02.01.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **21.02.2018**.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor)
Technical Member

ts/tpd